

(c) whether Shergarh and Falodi areas of Barmer, Jaisalmer and Jodhpur desert districts in Rajasthan face drought situation every year at some place or the other and the condition of these areas is worse than the tribal areas;

(d) if so, whether Government propose to supply wheat and rice at subsidised rates to these desert areas; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : (a) Yes, Sir. A scheme for supply of wheat and rice at specially subsidised prices to people living in Integrated Tribal Development Project (ITDP) areas and the tribal majority states was introduced in December, 1985 and is under implementation in these areas.

(b) The end-retail prices to the consumers fixed by the Government of India under the scheme are as follows :

	Rs./quinted
Wheat	164
Rice (Common)	185
Rice (Fine)	208
Rice (Superfine)	223

(c) The Government of Rajasthan has reported that the districts of Barmer, Jaisalmer and Jodhpur had been facing drought conditions during the years 1984-85 to 1987-88.

(d) and (e) The areas referred to in part (c) of the Question are not covered under any Integrated Tribal Development project (ITDP) in Rajasthan. As such, the scheme for supply of specially subsidised foodgrains in ITDP areas is not applicable to these areas. However, Government of India has allocated to the Government of Rajasthan 3.2 lakh tonnes and 1.1 lakh tonnes of wheat during 1987-88 and 1988-89 (till date) respectively by way of drought relief. The State Government is responsible for distributing the food-

grains allocated by the Central Government in the affected areas according to the needs and availability.

[English]

#### Sex Discrimination in Air India Airlines

\*404. SHRI VIJOY KUMAR YADAV:  
SHRI HANNAN MOLLAH :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether it is a fact that Government have received a representation from the National Campaign Committee of Trade Unions regarding sex discrimination to which air hostesses of Indian Airlines and Air India are subjected to; and

(b) if so, details thereof and Government's reaction thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) :

(a) Yes, Sir.

(b) The representation mainly alleges sex discrimination to which airhostesses are subjected to, on the following grounds :

- (i) age of super annuation;
- (ii) not being allowed to marry upto four years after joining service;
- (iii) not being allowed to have more than two children;
- (iv) not being allowed to supervise in-flight services; and
- (v) having to report to Flight pursers who may be their juniors.

Courts have been moved on these issues and the Government has acted in accordance with the decisions/judgements of the courts.

#### Study on Rail Links in Madras

\*405. SHRI K. RAMAMURTHY :  
Will the Minister of URBAN DEVELOPMENT be pleased to state :